## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

## ORIGINAL APPLICATION No.98/2019

Date of Decision: 06.02.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A) R.N. SINGH, MEMBER (J)

Uttam Krishna Chokakkar
Assistant Commissioner (Retd.)
R/at A/Po. Chokak Tal. Hatkanangle
Dist. Kolhapur – 416 118.
Email Id- uttamchokakkar@yahoo.com
(Retd. From the erstwhile office of the
Commissioner Central Excise & Service
Tax, Audit-II, Pune.
(In person)

.. Applicant

## **VERSUS**

- The Union of India,
   Through the Secretary Ad-II A
   Ministry of Finance Department &
   Revenue North Block, New Delhi 110 001.
- 2. The Chairman, The Central Board of Excise & Customs, North Block, New Delhi 110 001.
- The Secretary,
   Dept. of Personnel & Training,
   North Block, New Delhi 110 001.
- 4. The Principal Chief Commissioner of GST & Central Excise, Mumbai Zone, GST Bhavan Bldg., 115 M.K. Road, Opp. Churchgate Station, Mumbai 400 020.
- The Commissioner of GST Audit II,
   41/A ICE House, Opp. Wadia College,
   Pune 411 001. (Erstwhile Central Excise &
   Service Tax Audit II Commissionerate,
   Pune.
   Respondents

## ORDER (Oral) Per: R.N. Singh, Member (J)

Heard the Applicant, who appears in person.

The Applicant who retired on attaining the age of superannuation on 31.05.2017 is aggrieved by the revised pay fixation order dated 07.06.2017 (Annex.A-3). The Applicant submits that aggrieved by the order dated 07.06.2017, he has made representation dated 25.09.2017 (Annex.B-10) and a further representation/reminder dated 09.01.2018 (Annex.B-9). The Applicant submits that his claim is that the revised pay fixation order dated 07.06.2017 is contrary to order/judgment dated 22.07.2013 of Madras Bench of this Tribunal in OA No.280/2012 and despite representations, referred herein above, the respondents have not taken remedial action in the matter. In the facts and circumstances, we are of the view that the OA can be disposed of at this stage with directions to the respondents to consider the aforesaid pending representations of the applicant and dispose of the same by passing a reasoned and speaking order within

period of eight weeks from the date of receipt of certified copy of this order.

- 3. In view of the above, we dispose the OA with directions to Respondent No.2 to consider the aforesaid pending representations dated 25.09.2017 and 09.01.2018 by passing a reasoned and speaking order within a period of eight weeks from the date of receipt of certified copy of this order. We make it clear that we have not expressed any opinion on the merits of the claim of the applicant or on legal aspects of the matter.
- 4. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh) Member (J)

(R. Vijaykumar) Member (A)

dm.

